

ITEM NO.8

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1696/2019

DHANANJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 05-01-2023 This appeal was called on for hearing today.

For Appellant(s) Mr. Amit Anand Tiwari, AOR
Ms. Devyani Gupta, Adv.

For Respondent(s) Mr. Shantwanu Singh, Adv.
Mr. Ashok Kumar Singh, AOR
Ms. Pragya Singh, Adv.

Mr. Ankur Prakash, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Respondent No. 1 is duly represented.

Service of notice is complete on respondent Nos. 2 and 3 but
none has entered appearance on their behalf.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar

MG